

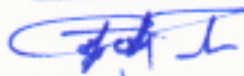

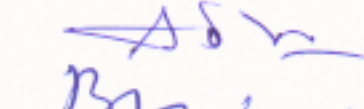
# National Company Law Tribunal

## Allahabad Bench

C P NO. 97/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALIAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.01.2018

NAME OF THE COMPANY: Satyam Tiwari & ors. vs. Sundife Infra build Ltd & ors.  
SECTION OF THE COMPANIES ACT/I & B CODE: 71(10) of the Companies Act of 2013

Sl. NO.	Name	Designation	Representation	Signature
1.	CS Gopesh Sahu	PCS	Petitioner	
2.	CS Manoj Kumar Yadav	PCS	Respondent	
3.	CS Arun Kumar	PCS	"	"
4.	CS Babita Jain	PCS	Respondent No 2	

**C.P. No. 97/ALD/2017**

5. Krishna Dev Vyas Adv. ROC Kanpur  
Sh. Gopesh Sahu, PCS along with Sh. Manoj Kumar Yadav, PCS for the petitioner.  
Ms. Babita Jain, PCS for one of the Respondent No. 2.

The Respondent Company is still unrepresented. The petitioner informed that pursuant to the order of this court, a notice was got published in the Newspaper. However, from perusal of the same, it is evident that a notice was published in the 'Pioneer' only on previous day of hearing eg. on 9<sup>th</sup> January, 2018, which may not be sufficient time.

Therefore, we are of the view, that petitioner must give sufficient time to the Respondent Company/ Respondents to make appearance by engaging counsel. Therefore, the petitioner is further directed get published fresh notice by prescribing minimum 7 days time to the Respondent Company for making appearance and to file its objection/reply, if any, to the present petition.

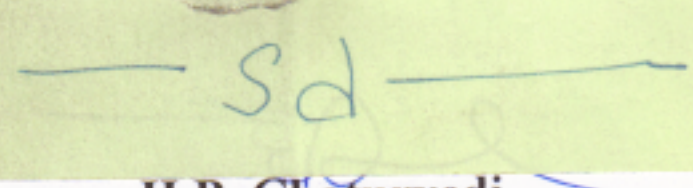
Notwithstanding the above, as in the present matter, the ROC, Kanpur has submitted its report informing such that Respondent Company did not file its balance sheet/ Annual Return for the Financial Year 31<sup>st</sup> March, 2014 onwards. Therefore, the office of the ROC is contemplating to issue notices against the Respondent Company for alleged default.

Considering such circumstances, the petitioner is directed to serve a copy of the present petition to the ROC, Kanpur as well as to the learned CGSC Sh. Krishna Dev Vyas to file formal reply and to furnish action taken report against the Respondent Company for alleged default.

The matter to be listed on 9<sup>th</sup> February, 2018.

Date: 10/01/2018

Typed by  
Jyoti  
(Stenographer)

  
H.P. Chaturvedi,  
Member(Judicial)